

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 1056 OF 2018 & 1057 OF 2018 IN
DFR NO. 2455 OF 2018

Dated: 7th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Pragathi Group	 Appellant(s)
	Versus	
Karnataka Electricity Regulatory Commission & Ors.	 Respondent(s)
Counsel for the Appellant(s)	: Mr. Ananatha Narayan M.G. for Mr. Shridhar Prabhu	
Counsel for the Respondent(s)	: --	

ORDER
(IA NO. 1056 OF 2018 - FOR LEAVE TO FILE)

We have heard learned counsel, Mr. Anantha Naryan M.G., appearing for the Appellant. Respondent Nos.1 to 4 served, unrepresented.

We have heard learned counsel, Mr. Anantha Naryan M.G, appearing for the Appellant. The learned counsel appearing for the Appellant submitted that, in the light of the statement made the application, the same may kindly be accepted and IA may kindly be allowed and leave to file the appeal may kindly be granted.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and the reasons stated therein, the same is accepted. Accordingly, the IA is allowed.

(IA NO. 1057 OF 2018 - FOR DELAY IN FILING)

We have heard learned counsel, Mr. Anantha Naryan M.G., appearing for the Appellant. Respondent Nos.1 to 4 served, unrepresented.

Learned counsel, Mr. Anantha Naryan M.G., appearing for the Appellant submitted that there is a delay of 139 days in filing the appeal has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing may kindly be condoned in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated for delay in filing, the same is accepted. Accordingly, the IA is allowed.

DFR No.2455 OF 2018

Registry is directed to number the appeal and list the matter for admission on **11.09.2018**, as requested.

(S. D. Dubey)
Technical Member

Bn/pr

(Justice N. K. Patil)
Judicial Member